

ITEM NO.1

COURT NO.15

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Transfer Case (Civil) No(s). 126/2015

(Arising out of impugned final judgment and order dated 02-11-2015  
in T.P.(C) No. 1364/2015 passed by the Supreme Court Of India)

AJAYINDER SANGWAN

Petitioner(s)

VERSUS

BAR COUNCIL OF DELHI &amp; ORS.

Respondent(s)

( IA No. 22372/2021 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 10700/2021 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 95062/2021 - INTERVENTION/IMPLEADMENT)

Date : 03-11-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI  
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For the parties :

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Ms. Gitanjali Tripathy, Adv.  
Mr. Santosh Bebartta, Adv.  
Mr. Sunil Ku Sethi, Adv.

Mr. Satya Mitra, AOR  
Mr. Guntur Prabhakar, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel appearing for the Chhatisgarh Bar Council prays for and is allowed two weeks' time to file an updated status report with respect to the verification of the members of the Bar.

As prayed by learned counsel appearing for the Bar Council of India, four weeks' time is allowed to file a complete compilation giving the status report in respect of the verification process carried out by all the State Bar Councils.

In case of any response being sought by the Bar Council of India from any State Bar Council, the said Bar Council shall be under an obligation to supply the information sought for at the earliest without any delay.

List after four weeks.

(Geeta Ahuja)  
Astt. Registrar-Cum-PS

(Renu Bala Gambhir)  
Court Master